

[श्री भागवत झा आजाद]

यह हमारी प्रगति के लिए बहुत आवश्यक है, और नेगोशियेशन्स के दौरान जो मुझे उचित समझ पड़ा वह मैंने दोनों को समझाने का प्रयत्न किया, लेकिन जैसा मैंने कहा, नियमानुसार हम उन पर दबाव जितना डाल सकते हैं वह हम ने किया और जो उचित समझा वह उन को समझाया, और उन को आंकड़े भी दिए, लेकिन इस के बाद भी समझौता नहीं हो सका हमें इस बात का दुःख है।

PAPERS LAID ON THE TABLE

ANNUAL REPORT (1968-69) AND ACCOUNTS OF THE SHIPPING DEVELOPMENT FUND COMMITTEE AND RELATED PAPERS

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SARDAR IQBAL SINGH) : Sir, I beg to lay on the Table, under sub-section (6) of section 16 of the Merchant Shipping Act, 1958 a copy (in English and Hindi) of the Annual Report and Accounts of the Shipping Development Fund Committee for the year 1968-69 together with the Audit Report thereon. [Placed in Library. See No. LT 4480/70.]

THIRTEENTH ANNUAL REPORT AND ACCOUNTS OF THE LIFE INSURANCE CORPORATION OF INDIA AND RELATED PAPERS

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : Sir, I beg to lay on the Table a copy of the Thirteenth Annual Report and Accounts of the Life Insurance Corporation of India for the year ended the 31st March, 1970 together with the Auditors' Report on the Account under Section 29 of the Life Insurance Corporation Act, 1956. [Placed in Library. See No. LT 4327/70.]

ANNUAL REPORT OF THE AGRICULTURAL REFINANCE CORPORATION, BOMBAY

SHRI K. R. GANESH : Sir, I beg to lay on the Table a copy of the Annual Report (in English and Hindi) of the Agricultural Refinance Corporation, Bombay, for the year ended the 30th June, 1970 under sub-section (2) of section 32 of the Agricultural Refinance Corporation Act, 1963. [Placed in Library. See No. LT-4407/70]

DELHI ADMINISTRATION NOTIFICATIONS

SHRI K. R. GANESH : Sir, I beg to lay on the Table a copy each of the following Notifications issued by the Delhi Administration (in English and Hindi) under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union Territory of Delhi—

(a) Notification No. 4/160/69-Fin.(G), dated 28th July, 1970, publishing the Delhi Sales Tax (4th Amendment) Rules, 1970.

(b) Notification No. 4(33)/67-Fin.(G) dated the 6th August, 1970, publishing the Delhi Sales Tax (5th Amendment) Rules, 1970

[Placed in Library. See No. LT-4411/70 for (a) and (b)].

NOTIFICATIONS UNDER CUSTOMS ACT, 1962 AND RELATED PAPERS

SHRI K. R. GANESH : Sir, I beg to lay the following papers on the Table.

(a) A copy of the Ministry of Finance (Department of Revenue and Insurance) Notification G.S.R. No. 1896, dated the 10th November, 1970 (in English and Hindi), together with and Explanatory Memorandum thereon, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-4412/70]

(b) A copy of the Ministry of Finance (Department of Revenue and Insurance) Notification G.S.R. No. 1926, dated the 21st November, 1970 (in English and Hindi) together with an Explanatory Memorandum thereon, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-4648/70]

ELEVENTH REPORT OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI K. P. SUBRAMANIA MENON (Kerala): Sir I beg to lay on the Table a copy of the Eleventh Report (in English and Hindi) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding action taken by Government on the recommendations contained in their Fifth Report on the Ministry of Labour, Employment and Rehabilitation (Department of Labour and Employment), Directorate General of Employment and Training—Employment of Scheduled Castes and Scheduled Tribes in Services